পঞ্জীজ্বন্ত নদ্ৰৰ ক-১২

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# ৰাজগন্ম

## The Assam Gazette

অসাধাৰণ

### EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ শ্বাৰা প্ৰকাশিত

### PUBLISHED BY AUTHORITY

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# GOVERNMENT OF ASSAM ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : LEGISLATIVE BRANCH

### NOTIFICATION

The 30th April, 1990

No. LGL.38/89/169.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

#### ASSAM ACT NO. VI OF 1990

(Received the assent of the Governor on 28th April, 1990)

THE INDIAN STAMP (ASSAM AMENDMENT) ACT, 1990.

An

Act

further to amend the Indian Stamp Act, Act. II of 1899 in its application to the State of Assam

Preamble

Whereas it is expedient further to amend the Indian Stamp Act, 1899, hereinafter called the principal Act, in its application to Assam, in the manner hereinafter appearing;

It is hereby enacted in the Forty-first Year of the Republic of India as follows:

Short title, 1.(1) This Act may be called the commences Indian Stamp (Assam Amendment) Act, 1990.

- (2) It extends to the whole of Assam.
- (3) It shall come into force on the 1st day of May, 1990.
- Amendment 2. In Schedule I to the principal Act, of Schedule for item No. 23, the following shall be of 1899, substituted, namely:—

ORDINARY ARE 30 1990 Description of instrument

Sixty threes for every one

Proper Stamp duty

23. Conveyance [as defined by section 2 (10)] not being a Transfer Charged or exempted under No. 62

Where the amount or value Two rupees and fifty paise. of the consideration for such conveyance as set forth therein does not exceed Rs. 50;

Where it exceeds Rs. 50 Five rupees but does not exceed Rs. 100:

Where it exceeds Rs. 100 but does not exceed Rs. 200; Ten rupees

Where it exceeds Rs. 200 Twelve rupees but does not exceed Rs. 300;

Where it exceeds Rs. 300 Twenty rupees but does not exceed Rs. 400;

Where it exceeds Rs. 400 Twenty-two rupees but does not exceed Rs. 500;

Where it exceeds Rs. 500 Twenty-eight rupees. but does not exceed Rs. 600;

Where it exceeds Rs. 600 but does not exceed Rs. 700; Thirty-two rupees.

Where it exceeds Rs. 700 Thirty-seven rupees but does not exceed Rs. 800;

Where it exceeds Rs. 800 Forty-two rupees but does not exceed Rs. 900;

Where it exceeds Rs. 900 Forty-six rupees. but does not exceed Rs. 1,000;

For every Rs. 500 or part Twenty-three rupees thereof in excess of Rs. 1,000;

Where it exceeds Rs.50,000 Sixty rupees for every one but does not exceed Rs.90,000; thousand rupees.

Where it exceeds Rs. 90,000 Eighty rupees for every one but does not exceed Rs. 1,50,000; thousand rupees.

and where it exceeds Rs. 1,50,000;

One hundred rupees for every one thousand rupees.

Provided that where the "instrument" or the conveyance is in respect of an Industrial loan, certified as such by the Director of Industries, Assam, the Stamp duty shall be half of the above rate.

Exemption

Assignment of copyright under Act. XIV, 1957the Indian Copyright Act, 1957.

Co-partnership Deed-See partnership (No. 46)".

K. LASKAR,
Secretary. to the Govt. of Assam,
Legislative Department.

thereof in excess of Rs. 1,600:

but does not exceed his, 600

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